



2026:AHC:18889

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 300 of 2026

Babu Ram

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Babu Ram Yadav
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief :-

"Issue a writ order or direction in nature of mandamus directing to the Consolidation Officer, Ramnagar Bhadsara, District-Jaunpur for deciding the Restoration Application dated 17.02.2016 filed by petitioner in Case No.199, 200, 202 (Phuldeee Vs. Sarkar) under section 20 of U.P. Consolidation of Holdings Act against the ex-parte order dated 05.02.2015 passed by Consolidation Officer, Ramnagar Bhadsara, District-Jaunpur, as early as possible within a month."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

January 28, 2026

VR

(Dinesh Pathak,J.)